

**IN THE INCOME TAX APPELLATE TRIBUNAL
“B” BENCH, DELHI**

**BEFORE SHRI ANUBHAV SHARMA, JUDICIAL MEMBER &
SHRI MANISH AGARWAL, ACCOUNTANT MEMBER**

**ITA No.2895/Del/2025
(Assessment Year:2025-26)**

Parul Sharma, House No. 304, Sector 16 Faridabad 121002	Vs.	ITO (TDS), Noida
स्थायीलेखासं./जीआइआरसं./PAN/GIR No: AFKPN 4397 Q		
Appellant	..	Respondent

Appellant by :	Sh. Sandeep Goel, Adv
Respondent by :	Sh. Rajesh Kumar Dhanesta, Sr. DR

Date of Hearing	27.01.2026
Date of Pronouncement	30.01.2026

ORDER

PER ANUBHAV SHARMA, JM:

This appeal is preferred by the assessee against the order dated 03.04.2025 of the National Faceless Appeal Centre (NFAC) (hereinafter referred as Ld. First Appellate Authority or in short Ld. ‘FAA’) in DIN &

Order No: ITBA/NFAC/S/250/2025-26/1075454369(1) arising out of the order dated 09.06.2024 u/s 200A of the Income Tax Act, 1961 (hereinafter referred to as 'the Act') for AY: 2025-26.

2. On hearing both the sides, we find that the issue primarily involved in the appeal is that the TDS on the PAN of deductee has been deposited but as the Aadhaar of the deductee was not linked with the PAN, which assessee claim was due to some technical glitches and there was a bona fide delay the demand has been raised in vide intimation u/s 200A, taking adverse view against the assessee which has been sustained by the Ld. CIT(A).

3. At the time of hearing, ld. Counsel has relied Circular No. 6/2024 dated 23rd April 2024, wherein the earlier Circular No.3 of 2023 dated 28.03.2023 regarding consequences of PAN becoming inoperative as per Rule 114AAA of the Income Tax Rules 1962 has been examined by the Board and the Board has specified that the consequences mentioned in Circular No.3 of 2023 shall be applicable for transactions entered beyond 31.03.2024 and in cases where the PAN becomes operative (as a result of linkage with Aadhaar) on or before 31.05.2024, there shall be no liability on the deductor/collector to deduct/collect the tax u/s 206AA/206CC, as the case may be, and the

deduction/collection as mandated in other provisions of Chapter XVII-BB of the Act shall be applicable. We find that Ld. CIT(A) has non-suited the assessee reliance on Circular No.3 of 2023 dated 28.03.2023.

4. In the light of the aforesaid discussion, we are inclined to sustain the grounds. The impugned orders are set aside, Assessing Officer directed to give assessee the extended benefit of the Circular of CBDT dated 23.04.2024 and pass an order afresh.

Order pronounced in the open court on 30.01.2026

Sd/-
(Manish Agarwal)
ACCOUNTANT MEMBER

Sd/-
(Anubhav Sharma)
JUDICIAL MEMBER

Dated 30.01.2026
Mitali, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI